

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

Criminal Appeal No(s). 57/2013

SONU @ SUNIL

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

Date : 29-05-2020 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. Md. Farman, AOR

For Respondent(s) Mrs. Swarupama Chaturvedi, AAG

Hon'ble Mr. Justice K.M. Joseph pronounced the judgment of the Bench consisting of Hon'le Mr. Justice Sanjay Kishan Kaul and His Lordship.

In the facts of this case, we are inclined to think that it would not be safe to uphold the conviction of the appellant. He would be entitled to the benefit of doubt. We allow the appeal. The impugned judgment in so far as it relates to the appellant will stand set aside and he will stand acquitted. The appellant's bail bond shall stand discharged. He will be set at liberty if his custody is not required in connection with any other case.

The appeal is allowed in terms of the signed reportable judgment.

(GULSHAN KUMAR ARORA)  
AR-cu-PS

(R.S. NARAYANAN)  
COURT MASTER

(Signed reportable judgment is placed on the file)